

(e) the total finance earmarked for the project; and

(f) how far the discovery of oil at Tapti gas fields is going to help in achieving self-sufficiency in oil ?

**THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI) :** (a) No, Sir.

(b) to (f). Do not arise.

**HRA and CCA in Salsette Island (Maharashtra)**

2689. **SHRI S. G. GHOI AP :** Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the HRA and CCA is not paid to Posts and Telegraphs staff in Salsette Island as is done in the case of Railway and Customs and Central Excise Staff as per Bombay rates;

(b) if so, the reasons therefor; and

(c) whether the staff serving in this Island but residing outside the Island are also entitled to get the same ?

**THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) :** (a) to (c). HRA and C. C. A. are being paid to all officials whose offices are located in Salsette Island, which forms part of Bombay Municipal Corporation, Thane Municipal Corporation or New Bombay Area. No. H. R. A. and C. C. A. are being paid to those officials, whose offices are located in the other remaining area of Salsette Island, as they are not entitled for the same as per the normal rules.

**Import of industrial alcohol**

2690. **SHRI H. B. PATIL :** Will the Minister of INDUSTRY be pleased to state :

(a) whether Government's attention has been drawn to the news-item captioned

"imports hit industrial alcohol distilleries" appearing in the 'Hindustan Times' dated 9th July, 1986 wherein it has been stated that Government's present policy of import liberalisation has played havoc with the industrial alcohol producing units in the country;

(b) if so, the reaction of Government in this regard; and

(c) whether any change in the policy is contemplated ?

**THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) :**

(a) At the last meeting of Central Molasses Board held on 22.2.1986, the representatives of State Governments and Union Territories had projected a large deficit in the supply of alcohol in the country. In order, therefore, to maintain the production of alcohol-based chemical items, duty-free import of alcohol (denatured) has continued to be recommended for actual users (industrial) on a case to case basis.

(b) and (c). Intimation has been received from the U. P. Government on 22nd July, 1986, declaring a quantity of 300 lakh litres of denatured alcohol as surplus. This quantity has been allocated to various states and if supplies are effected at reasonable price, the need for imports may diminish at which stage the policy could be reviewed.

**Mangalore oil Refinery**

2691. **SHRI YASHWANTRAO**

**GADAKH PATIL :**  
**SHRI H. N. NANJE GOWDA :**  
**SHRI G. S. BASAVARAJU :**

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether setting up of the Mangalore Refinery is likely to be delayed considerably; and

(b) if so, the details thereof and the reasons therefor ?

**THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND**